

**NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 112 / 2025 (WZ)**

**Sameer Mahadav Khale** ..... **Applicant**

**V E R S U S**

**M/s Abhay Stone Metal & Ors.** ..... **Respondents**

**REJOINDER TO THE REPLY FILED BY THE  
RESPONDENT NO. 2 MPCB DATED  
08/12/2025 ON BEHALF OF  
RESPONDENT NO. 1  
M/S ABHAY STONE METAL**

**INDEX ON NEXT PAGE**

Date : **24/02/2026**

Place : Pune

Filed by :



**रघुनाथ भालचंद्र महाबळ, वकील**

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5.	<b>ANNEXURE A                      09/01/2026</b> <b>Representation submitted to the</b> <b>MPCB</b>	<b>386-</b> <b>419</b>

## CONTACT DETAILS

.... Applicant

**1 Sameer Mahadav Khale**

**VERSUS**

.... Respondents

**1 M/s. Abhay Stone Metal**

**2 Maharashtra Pollution Control Board**

**3 Pune Metropolitan Region Development  
Authority (PMRDA)**

**4 Gram Panchayat Pirangut**

**5 Principal Chief Conservator of Forest (HoFF)**

**ABBREVIATIONS**

<b>Short</b>	<b>Full Form</b>
APC	Air Pollution Control
CGWA	Central Ground Water Authority
CTE	Consent to Establish
CTO	Consent to Operate
MPCB	Maharashtra Pollution Control Board
NDZ	No Development Zone
NGT	National Green Tribunal
OA	Original Application
UDCPR	Unified Development Control and Promotion Regulations
VSI	Vertical Shaft Impactor

**AFFIDAVIT IN REPLY OF  
RESPONDENT NO. 1  
M/S ABHAY STONE METAL**

**1.** I, Raju Appa Chavan, age 59, Proprietor of crusher unit, am and have the authority and knowledge to file this affidavit for and on behalf of the **Respondent No. 1 – 'Abhay Stone Metal'** industry (hereafter referred to as "**crusher**"), which I hereby do on solemn affidavit and oath. I, am filing this rejoinder to contradict and clarify the averments made by Respondent No. 2 (MPCB) in its Affidavit-in-Reply dated 08/12/2025. Respondent No. 1 unequivocally denies all averments and submissions made by the MPCB that are inconsistent with the facts presented herein.

**Summary Response on Fundamental Grounds:**

**2. Principle of Proportionality Violated:** The issuance of Closure Directions without a prior Show Cause Notice (SCN) is a gross violation of natural justice and the principle of proportionality.

**3. Zoning Compliance:** The allegation that the unit is in a prohibited "No Development Zone" is factually incorrect. The land is in an **Agricultural Zone (G-1)**, where stone crushing is a permissible activity under UDCPR 2020/2025.

**4. Full Technical Compliance:** As of the representation made to the Respondent MPCB dated 09/01/2026, all technical non-compliances cited in the MPCB visit report dated 18/11/2025 have been fully rectified.

**POINT-WISE REPLY TO THE AFFIDAVIT IN REPLY FILED BY RESPONDENT NO. 1 MPCB DATED 08/12/2025:**

<b>1</b>	Para 1 & 6 (Zoning and NDZ Allegation): The MPCB alleges the unit is in a "No Development Zone" based on a 2018 notification.
<b>Reply</b>	<p>It is submitted that the land (Gat No. 471/1) is categorized as an Agricultural Zone as per the PMRDA letter dated 26/05/2023 and the Draft Development Plan. Under Regulation 4.11 and 15.1 of UDCPR 2020, stone crushing is a permitted use in this zone, provided it maintains a 200 m buffer from highways and settlements, which this unit strictly follows.</p> <p><b>UDCPR/DCPR Compliance:</b> As per DCPR 2018 (Page 134, Point 44.0) and the current UDCPR 2025, Mining and Crushing activities are explicitly permitted in the Agricultural Zone. Further, the stone crusher activity is not prohibited anywhere under the UDCPR 2025 AND DCPR 2018.</p> <p><b>In the District Pune and in fact all over Maharashtra, all crusher units are</b></p>

**existing and operating in the Agricultural and No Development Zone. These are in operation legally and not illegally. As such, the Respondent is claiming equity and equality as per the procedure followed and applied to all crusher units.**

There are about 300+ stone crushers in PMRDA area alone in Agricultural / NDZ areas, that are anyway not prohibited by DCPR or UDCPR. Prior permission is required is there is mining or quarrying activity. If it is only crusher activity, prior permission is not prescribed as mandatory and hence, rightly, MPCB has granted 'Consent to Establish' and 'Consent to Operate' to all such stone crushers.

Further, office of District Collector and all other relevant departments have issued valid other permissions to all such crushers, i.e. storage of minor minerals and trading of such minerals and aggregates.

MPCB itself by its own Circular dated 25/08/2025 has clarified that there is no construction involved in Stone Crusher Unit and hence Building Plan sanction or any such permission is not required from the Local Planning Authority (LPA), which happens to be PMRDA in this case.

**PMRDA Certification:** Per the PMRDA letter dated 06/11/2025, the entire plot (Survey No. 471/1) is confirmed to be in an

Agricultural Zone, described as: "ही जागा शेती व नाववकास + वनीकरण या ववभागात समाववष्ट आहे"

**Siting Criteria:** The industry is strictly compliant with distance norms. It is NOT located within 200m from any State/National Highway or human settlement.

**NIC Classification:** According to the National Industrial Classification 2025, mining, quarrying, and crushing are correctly classified under "Division 08: Other mining & quarrying", validating the industrial classification used for our consent.

MPCB has already granted the 'Consent to Establish' against the payment of fees for this Stone Crusher unit. Based on the CTE granted by the MPCB, huge investment was done by the industry. Further, conditions as stipulated were compiled by the industry, which was verified by the MPCB. Only after such site visit and physical verification, MPCB granted the 'Consent to Operate' on 24/03/2024 which is still valid up to 31/03/2028

**DCPR 2018 - Page 172 - Appendix-L:  
Schedule of Service Industries:**

This is applicable to industries permitted in Residential (R2) and C Zone. However, we are in Agricultural Zone and hence this Schedule is NOT applicable to us. We most respectfully state that MPCB has erroneously covered us under this, which is not true.

	Regulation No. 44.0 Mining or Quarrying Operation – Page 134: This is applicable to us and it “..... Mining or Quarrying operations may be permitted in Agriculture/No Development Zone on following conditions .....”.
<b>2</b>	<b>Para 6 (Observations of Visit dated 18/11/2025):</b> MPCB cites lack of water sprinkling, uncovered VSI, and dust accumulation
<b>Reply</b>	<p>These observations are vehemently denied as "current" status. Following the visit, Respondent No. 1 has implemented comprehensive upgrades:</p> <ol style="list-style-type: none"> <li>1. <b>Water Sprinkling:</b> High-efficiency Water Cannon Foggers and mist sprayers are now operational at raw material unloading and handling areas.</li> <li>2. <b>VSI Enclosure:</b> The Vertical Shaft Impactor (VSI) is now fully enclosed with GI/metal sheets to prevent fugitive emissions.</li> <li>3. <b>Internal Roads:</b> Regular cleaning and wetting of metalled internal roads are strictly maintained.</li> <li>4. <b>Air Monitoring:</b> A Hi-Tech Online Continuous Ambient Air Quality Monitoring System (HOT-AAQMS) has</li> </ol>

	been installed to monitor PM10 and PM2.5 levels in real-time.
<b>3</b>	<b>Para 6 (XI &amp; XVI - CGWA NOC):</b> MPCB alleges the unit failed to produce a CGWA NOC for the borewell.
<b>Reply</b>	Respondent has obtained the necessary <b>CGWA permission</b> for groundwater utilization (up to 8,000 liters/day), which was submitted to MPCB with the representation dated 09/01/2026 as Annexure-XXIII.
<b>4</b>	<b>Para 7 (Closure Directions):</b> MPCB issued Closure Directions on 21/11/2025 based on the 18/11/2025 visit.
<b>Reply</b>	The issuance of these directions was "exceptionally hurried" and bypassed the mandatory <b>Enforcement Policy of MPCB (2016)</b> , which requires an SCN and a time-bound opportunity to cure defects. No air samples were taken during the visit to scientifically establish pollution. This unit maintains <b>Zero Industrial Effluent</b> and domestic sewage is treated in a soak pit, rendering Water Act closure directions unsustainable.

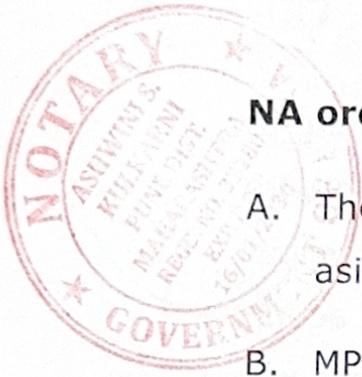
**5.** In light of the above, it is established that the Respondent Board has neither provided a fair hearing nor complied with the principles of natural justice and its internal Enforcement Policy. The illegal suspension of operations from 21/11/2025 to 24/02/2026 (96

days) has caused a direct loss of income amounting to Rs. 1 Lakh per day, totalling Rs. 96 lakhs along with the loss of the job and the labour. This is nothing but the direct loss caused due to wrong and illegal action of the Respondent MPCB. If required Respondent will produce the same.

**6. MPCB Personal Hearing dated 23/02/2026:**

The Respondent MPCB, scheduled a personal hearing for the Respondent on 23/02/2026 vide its letter dated 17/02/2026. Pursuant thereto, the said hearing was duly conducted. PMRDA (Respondent No. 3) also attended the said hearing through Video Conferencing. During the course of the hearing, PMRDA made a verbal submission stating that stone crushing activities are permissible on agricultural land as well as in the No Development Zone. PMRDA further expressed its willingness to formally communicate the said position to MPCB via email. The aforesaid submission/clarification with respect to the land use categorically demonstrates that the approach adopted by MPCB towards the Respondent's stone crushing unit is erroneous and misconceived. The action appears to be the result of incorrect inputs, miscommunication, and/or misinterpretation of the applicable land use provisions at the level of MPCB.

**7. In view of the full compliance achieved and the legal permissions already held (CTE, CTO, and**



**NA order), Respondent No. 1 requests that:**

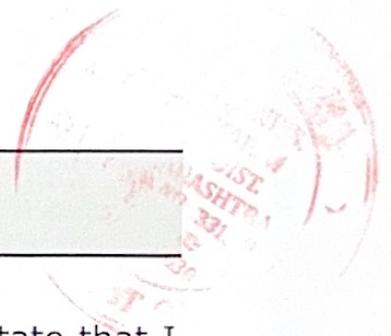
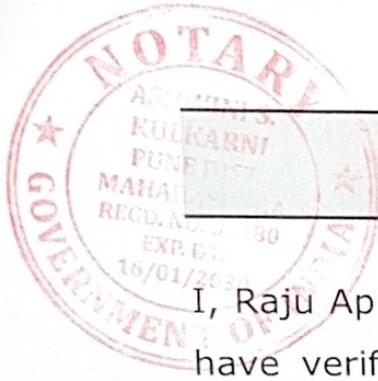
- A. The Closure Directions dated 21/11/2025 be set aside/stayed.
- B. MPCB be directed to conduct a joint re-inspection to verify the upgraded APC measures and the operational CAAQMS.
- C. Electricity and water supply be restored to prevent further irreparable economic loss to the unit and its 24 employees.

**Date: 24/02/2026**

Place: Pune

Raju Appa Chavan  
RESPONDENT NO. 1





**VERIFICATION AND AFFIDAVIT**

I, Raju Appa Chavan, age 59 years, hereby state that I have verified the contents of the submissions above. They are true and correct to be the best of my knowledge. I have not suppressed any relevant material facts. All the documents annexed are true copies.

I have filed this affidavit after due verification and on solemn affirmation and oath.

Date: **24/02/2026**

Place: Pune

Raju Appa Chavan  
DEPONENT

BEFORE ME  
Raghunath Mahabal  
MAH/349/2012

**BEFORE ME**

**ASHWINI S. KULKARNI**  
ADVOCATE & NOTARY GOVT. OF INDIA  
REGD. NO. 33180

**NOTED & REGISTERED AT**  
Sr. No. 242/2026  
Date 25/02/2026



**385**

BEFORE THE HONOURABLE  
**NATIONAL GREEN TRIBUNAL**  
WESTERN ZONE BENCH PUNE

**ORIGINAL APPLICATION NO. 112 /2025 (WZ)**

**VAKALATNAMA**

BETWEEN

**Sameer Mahadav Khale**

...

**Applicant**

VERSUS

**M/s Abhay Stone Metal & Ors**

...

**Respondent/s**

We hereby appoint the following Advocate/s to represent us before any statutory Authority, Board, Tribunal, Court and sign wherever required in relation to this in good faith, on our behalf.

**Advocate R. B. Mahabal** रघुनाथ भालचंद्र महाबळ

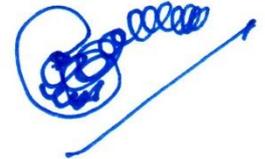
BE(Mech), ME(Prod)VJTI, CE, FIE, LLM, IIE Arbitrator, [MAH/349/2012]

Home: A-202, Chandravijay Society, Opp. Bansuri Hotel,  
Phule Road, Mulund East, Mumbai-400081, Maharashtra.

Email: [adv.rbmahabal@gmail.com](mailto:adv.rbmahabal@gmail.com) Cell: 7400116222 

*along with other Advocates that would be appointed by him.*

ACCEPTED SUBJECT TO PAYMENT OF FEES.



**Adv. Raghunath Mahabal**

Date: **09/12/2025**

Place: Pune

**M/s. Abhay Stone Metal**  
**RESPONDENT No.1**

# 386 ABHAY STONE METAL Ax .A

AT POST MUKAIWADI GAT NO 471/1 TAL MULSHI DIST PUNE - 412115

[EMAIL-abhaystonemetal@gmail.com](mailto:EMAIL-abhaystonemetal@gmail.com)

Ref. No.: MPCB/CD-SCN-Reply

Date: **09/01/2026**

To,  
The Regional Officer - Pune  
**Maharashtra Pollution Control Board (MPCB),**  
Jog Centre, 3rd Floor, Wakadewadi,  
Old-Pune Mumbai Road, Pune - 411003.

**Subject: Representation/Reply to Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981 issued to M/s. Abhay Stone Metal, Gat No. 471/1, Mukaiwadi, Pirangut, Tal. Mulshi, Dist. Pune.**

#### References: Client Industry M/s. Abhay Stone Metal

1. MPCB Circular dated **25/08/2025** clarifying that NA permission is adequate for processing Consent.
2. 'Consent to Establish' granted on **04/10/2023** ORANGE/S.S.I (O64) No: Format1.0/RO/UAN/No.0000176183/CE/2310000273
3. Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No.0000194413/CO/2403002547 Date: **24/03/2024**, which is valid up to 31/01/2028.
4. **Legal matter case filed before Hon'ble NGT vide OA No. 114/2025 (WZ) Sameer Khale (Applicant) v/s Kumbare Stone Crusher and Ors..**
5. Visit of Board Official on 18/11/2025 in compliance of Hon'ble NGT order dated 18/09/2025. [No Visit Report was prepared or jointly signed.].
6. **COPY NOT GIVE TO US:** Legal Action proposal submitted by Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTION-191125025, dated 20/11/2025.
7. Approval to the legal proposal received from the Board's competent authority on 21/11/2025.
8. Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981, dated 21/11/2025.
9. Query raised on MPCB website and discussions during the visit to your office on 08/01/2026

T.C

Dear Sir,

With reference to the above-captioned subject, we, M/s. Abhay Stone Metal, hereby submit our categorical reply and compliance report to the allegations and observations mentioned in the Closure Directions dated 21/11/2025.

## **1. CORRECTION OF FACTUAL ERROR IN LOCATION**

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The Closure Direction incorrectly identifies our location as "Gat No. 471/1 and 473".

- **Clarification:** It is submitted that the industry "Abhay Stone Metal" is situated exclusively on Plot No. 471/1 (Part), Mukaiwadi, Pirangut, Taluka Mulashi, District Pune. The Map showing the demarcation is enclosed.
- The industry has no operations or presence on Gat No. 473. We request the Board to correct this in the official records to avoid jurisdictional overlap.

## **2. LEGAL POSITION ON LAND USE & ZONING**

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The allegation regarding the impermissibility of the activity in the current zone is contested based on the following legal instruments:

- a. **UDCPR Compliance:** As per UDCPR 2018 (Page 134, Point 44.0) and the current UDCPR 2025, Mining and Crushing activities are explicitly permitted in the Agricultural Zone. Further, the stone crusher activity is not prohibited anywhere under the UDCPR 2025.
- b. The District Pune and in fact all over Maharashtra, all crusher units are existing and operating in the Agricultural and No Development Zone. There are about 300+ stone crushers in PMRDA area alone in Agricultural / NDZ areas, that are anyway not prohibited by DCPR or UDCPR. Prior permission is required is there is mining or quarrying activity. If it is only crusher activity, prior permission is not prescribed as mandatory and hence, rightly, MPCB has granted 'Consent to Establish' and 'Consent to Operate' to all such stone crushers.
- c. Further, office of District Collector and all other relevant departments have issued valid other permissions to all such crushers, i.e. storage of minor minerals and trading of such minerals and aggregates.
- d. MPCB itself by its own Circular dated 25/08/2025 has clarified that there is no construction involved in Stone Crusher Unit and hence Building Plan sanction or any such permission is not required from the Local Planning Authority (LPA), which happens to be PMRDA in this case.

- e. **PMRDA Certification:** Per the PMRDA letter dated 06/11/2025, the entire plot (Survey No. 471/1) is confirmed to be in an Agricultural Zone, described as: *“ही जागा शेती व नाविकास + वनीकरण या विभागात समाविष्ट आहे”*.
- f. **Siting Criteria:** The industry is strictly compliant with distance norms. It is NOT located within 200m from any State/National Highway or human settlement.
- g. **NIC Classification:** According to the National Industrial Classification 2025, mining, quarrying, and crushing are correctly classified under "Division 08: Other mining & quarrying", validating the industrial classification used for our consent.
- h. MPCB has already granted the 'Consent to Establish' against the payment of fees for this Stone Crusher unit. Based on the CTE granted by the MPCB, huge investment was done by the industry. Further, conditions as stipulated were complied by the industry, which was verified by the MPCB. Only after such site visit and physical verification, MPCB granted the 'Consent to Operate' on 24/03/2024 which is still valid up to 31/03/2028.
- i. **DCPR 2018 - Page 172 - Appendix-L:** Schedule of Service Industries: This is applicable to industries permitted in Residential (R2) and C Zone. However, we are in Agricultural Zone and hence this Schedule is NOT applicable to us. We most respectfully state that MPCB has erroneously covered us under this, which is not true.
- j. **Regulation No. 44.0 Mining or Quarrying Operation – Page 134:** This is applicable to us and it *“..... Mining or Quarrying operations may be permitted in Agriculture/No Development Zone on following conditions .....”*.

### 3. POINT-WISE TECHNICAL COMPLIANCE

We have addressed all environmental observations noted during the site visit on 18/11/2025:

<b>Allegation / Observation</b>	<b>Compliance Status &amp; Affirmative Statement</b>
Water Sprinkling at Unloading	Complied. High-efficiency water sprayers and Water Cannon Foggers have been installed at the raw material unloading area.
Covering of Vertical Shaft Impact (VSI)	Complied. The VSI unit is now fully enclosed with metal sheets to prevent fugitive emissions.
Dust Suppression & Barriers	Complied. Windbreak walls/barriers of requisite height have been erected around the periphery.

Allegation / Observation	Compliance Status & Affirmative Statement
Ambient Air Quality Monitoring	Complied. A Continuous Online Ambient Air Quality Monitoring System (CAAQMS) has been installed and is operational.
Green Belt Development	Complied. Tree plantation as stipulated in the consent conditions has been completed with local species.

#### **4. AFFIRMATION OF CONSENT CONDITIONS**

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We hereby state that we are in full compliance with the terms and conditions of the Consent to Operate dated 24/03/2024:

1. Water Act: Trade and domestic effluent standards are strictly maintained. Our industrial effluent is NIL / ZERO. Domestic sewage from the utilization of washrooms is treated in Septic tank and clean clear water after rock-sand-filter is utilized within the premises for tree plantation, suppression of dust, etc. Additionally, we also buy and utilize tanker water for spraying.
2. Air Act: All pollution control systems (Water canon Fogger, covers, and foggers) are maintained in an "Always On" mode during operations. All our conveyors, jaw crusher, cone crusher, vertical shaft impactor and vibrator screen, are fully enclosed with GI sheets. Further we have Hitech Online Continuous Ambient Air Quality Monitoring System (HOT-CAAQMS) to measure Particulate Matter (PM) PM10 and PM2.5. We also use hand-held PM monitors to measure impact of the PM generated during the operations. Water canon Fogger spary is focused on such area to bring it down.
3. Non-Hazardous Waste: There is NIL / ZERO Hazardous Waste.

#### **6. PRINCIPLE OF PROPORTIONALITY & NATURAL JUSTICE**

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- a. **We most respectfully submit that no Show Cause Notice (SCN) was issued. We were not heard in this matter before directing closure.**
- b. Since, 'Consent to Establish' was issued by the MPCB itself, such direct closure action on the ground of non-conformity of the location – after 2 years – is not a tenable cause of action; particularly when PMRDA has

not said so OR taken any adverse action against the industry on these grounds (this being a permissible activity).

- c. Following the 'Enforcement Policy' of MPCB dated 01/03/2016, SCN and directions with time bound action plan ought to have been given to the industry.
- d. Following the Judgement of Hon'ble High Court in **HC Judgement Baramati Agro Ltd Vs MPCB dated 19/10/2023**, principle of proportionality should have been followed. Sudden closure of the industry has resulted in huge irreparable loss to us from 03/12/2025 to current date. [The loss of salary of 24 employees for over 36 days till today of Rs.6 lakhs/month, non-fulfilment of orders of over Rs.20 lakhs. Beyond this we are unable to pay the regular electricity bill of Rs7.5 lakhs/month (due to fixed charges)].

## **5. REQUEST TO THE MPCB:**

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In light of the fact that the unit has rectified all alleged deficiencies and is operating within the legal framework of the UDCPR and MPCB norms, we humbly request:

- The Stay/Withdrawal of the Closure Directions dated 21/11/2025.
- The issuance of directions to MSEDCL to restore the electricity connection to the unit.

We are committed to maintaining the highest standards of environmental jurisprudence as practiced in the Hon'ble National Green Tribunal.

Thanking you.

**For M/s. Abhay Stone Metal**

Raju Appa Chavan  
**PROPRITER**

Enclosed:  
Compliance Report with photographs

# ABHAY STONE METAL

AT POST MUKAIWADI GAT NO 471/1 TAL MULSHI DIST PUNE - 412115

[EMAIL-abhaystonemetal@gmail.com](mailto:EMAIL-abhaystonemetal@gmail.com)

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## 1. General Information of the Unit

- **Name of Unit:** M/s Abhay Stone Metal
- **Location:** Mukaiwadi, Gat no 471/1 Taluka Mulshi, District Pune, Maharashtra
- **Type of Industry:** Stone Crushing Unit (orange category)
- **Consent to Establish date CTE - 04/10/2023**
- **Consent to Operate date CTO – 23/3/2024 valid upto-31/1/2028**

This compliance report is prepared in response to the closure direction issued by MPCB and to demonstrate compliance with CPCB Environmental Guidelines for Stone Crushing Units (July 2023).

## 2. Compliance to CPCB Environmental Guidelines (Point-wise)

### 2.1 Unloading of Raw Material for Storage

**CPCB Guideline:** Water sprinkling with adequately designed nozzles producing fine droplets shall be provided during unloading.

**Compliance Status:** Adequate water sprinkling system is provided at raw material unloading area to suppress fugitive dust emissions.

**Evidence (Annexure):**

Annexure–I: Photographs showing water sprinkling system during unloading of raw material

### 2.2 Unloading of Raw Material into Hopper

**CPCB Guideline :** Hopper covered on three sides and top ,Water sprinklers on approach roads.

**Compliance Status:** Hopper is covered on three sides and top. Water sprinklers are installed on approach roads leading to hopper area.

**Evidence: Evidence (Annexure):**

Annexure–II: Covered hopper (three sides & top)

Annexure–III: Water sprinkling on approach road

## 2.3 Primary Crushing (Jaw Crusher)

**CPCB Guideline :** jaw crusher should be completely enclosed on top and three sides , Water sprinkling with fine mist

**Compliance Status:** Primary jaw crusher is fully enclosed and provided with optimized water sprinkling system to control fugitive emissions.

**Evidence: Evidence (Annexure):**

Annexure–IV: Enclosure of primary (jaw) crusher

Annexure–V: Water sprinkling arrangement at jaw crusher

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## 2.4 Secondary Crushing

**CPCB Guideline :** secondary crusher should be completely enclosed on top and three sides

**Compliance Status:** secondary cone crusher is fully enclosed and provided with optimized water sprinkling system to control fugitive emissions.

**Evidence: Evidence (Annexure):**

Annexure–VI: Enclosure of secondary crusher

Annexure–VII: Water sprinkling arrangement at cone crusher

## 2.4 Screening Operation

**CPCB Guideline :** Enclosed screening unit , Dust extraction with bag filter , Water mist sprinklers at inlet/outlet

**Compliance Status:** Screening unit is fully enclosed. installed water mist sprinklers at transfer points.

**Evidence: Evidence (Annexure):**

Annexure–VIII: Enclosed screening unit 1

Annexure–IX: Enclosed screening unit 2

Annexure–X: Water mist sprinklers at screen inlet/outlet

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## 2.5 Tertiary Crushing (If Applicable)

**CPCB Guideline :** crusher should be completely Enclosed with GI/MS sheets , provision of water mist sprinkling system should be made with adequate designed.

**Compliance Status:** Tertiary crushing unit VSI (verticle shaft impactor) is enclosed with sheets and provided dust suppression system and water mist sprinklers.

**Evidence: Evidence (Annexure):**

Annexure–XI: Enclosure and dust control system of tertiary crusher

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## 2.7 Conveyor Belts

**CPCB Guideline:** Conveyor belts to be covered from node to node and provided with water sprinkling.

**Compliance Status:** All conveyor belts are covered with suitable material and provided with water sprinklers at regular intervals.

**Evidence: Evidence (Annexure):**

Annexure–XII: Covered conveyor belts from node to node

Annexure–XIII: Water sprinkling system on conveyor belts

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## 2.8 Discharge Points

**CPCB Guideline:** Flexible telescopic chute from discharge point to ground level.

**Compliance Status:** Flexible telescopic chutes are provided at discharge points to prevent dust dispersion.

**Evidence: Evidence (Annexure):**

Annexure–XIV: Flexible telescopic chute at discharge point

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## 3. General Environmental Measures

### 3.1 Wind Breaking Wall

**Compliance:** GI/MS/brick wind breaking wall of adequate height is provided along the periphery of the unit.

**Evidence: Evidence (Annexure):**

Annexure–XV: Wind breaking wall along periphery of the unit

## 3.2 Roads and Internal Area

**Compliance:** All internal roads are metalled

**Evidence: Evidence (Annexure):**

Annexure–XVI: Metalled / concreted internal roads and ramps

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## 3.3 Housekeeping and Dust Suppression

**Compliance:** Rotating water sprinklers / foggers are installed throughout the premises. Regular housekeeping is maintained.

**Evidence: Evidence (Annexure):**

Annexure–XVII: Foggers / rotating sprinklers for dust suppression

---

## 3.4 Green Belt Development

**Compliance:** 2–3 rows of plantation are developed along the periphery of the unit.

**Evidence: Evidence (Annexure):**

Annexure–XVIII: Green belt / peripheral plantation

---

## 3.5 Display Board

**Compliance:** Display board showing unit name, address, capacity, and CTE/CTO details is installed at the entrance.

**Evidence: Evidence (Annexure):**

Annexure–XIX: Display board with unit and consent details

---

## 3.6 Transportation Management

**Compliance:** All vehicles transporting raw material and finished products are fully covered.

**Evidence: Evidence (Annexure):**

Annexure–XX: Covered vehicles used for transportation

---

## 3.7 CCTV Surveillance

**Compliance:** CCTV/PTZ cameras are installed at entrance and strategic locations with minimum 30 days data storage.

**Evidence: Evidence (Annexure):**

Annexure–XXI : CCTV/PTZ camera installation covering entire premises

---

### 3.8 Water Management

**Compliance:** Settling tanks are provided for water used in sprinkling . permission taken from central ground water authority (CGWA) for extracting ground water

Annexure–XXII: Settling tank, water storage and recycling arrangement

Annexure–XXIII : CGWA permission

---

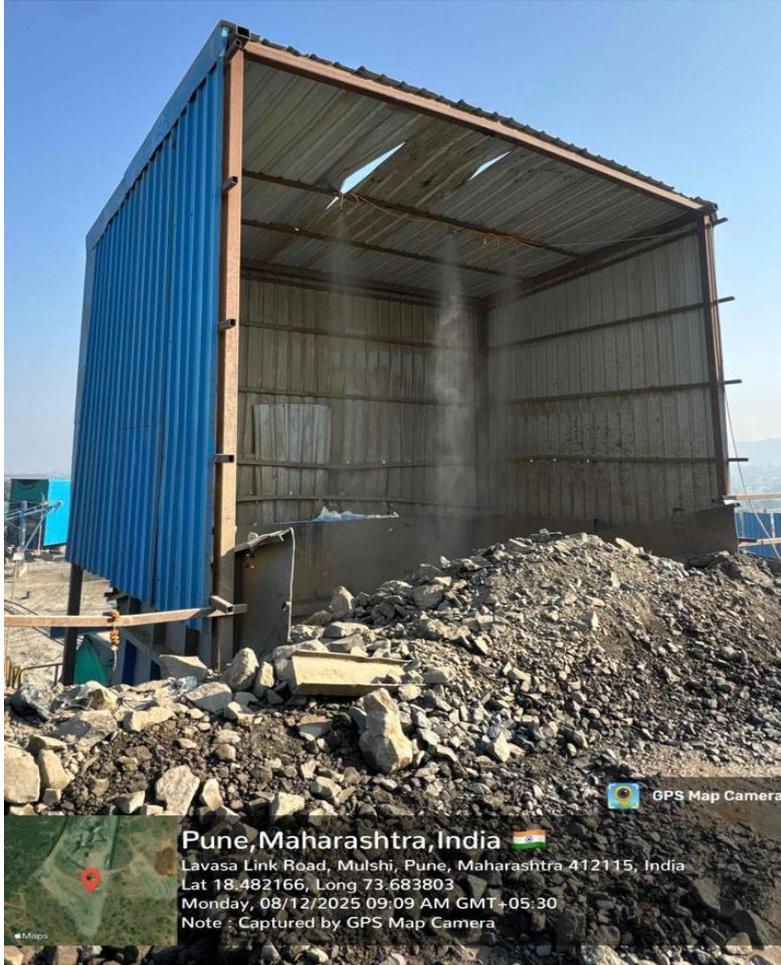
### 3.8 Regular wetting road

**Compliance:** We provide water sprinkling arrangement for regular wetting road

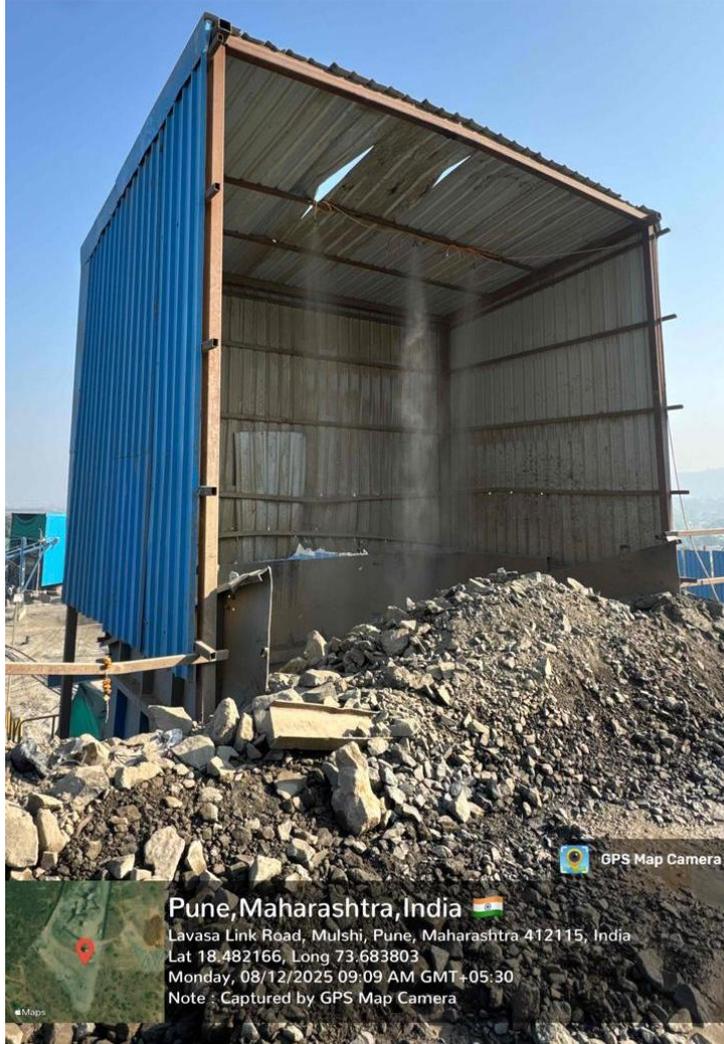
Annexure–XXIV

## 4. Conclusion

The stone crushing unit **M/s Abhay Stone Metal** is complying with the CPCB Environmental Guidelines for Stone Crushing Units (July 2023) and the conditions stipulated in CTE and CTO issued by MPCB. Necessary pollution control measures are installed and operated effectively to control fugitive dust emissions and protect the environment.



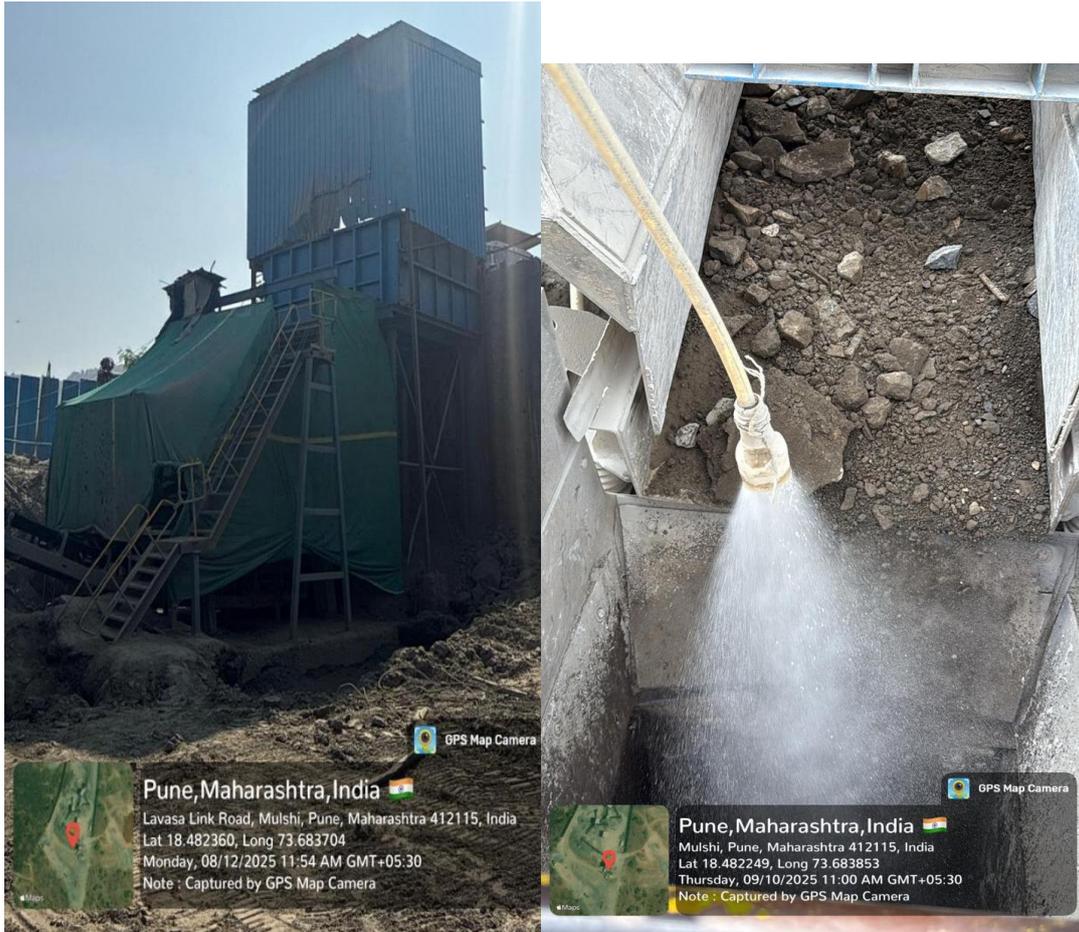
ANNEXURE-I



## ANNEXURE-II

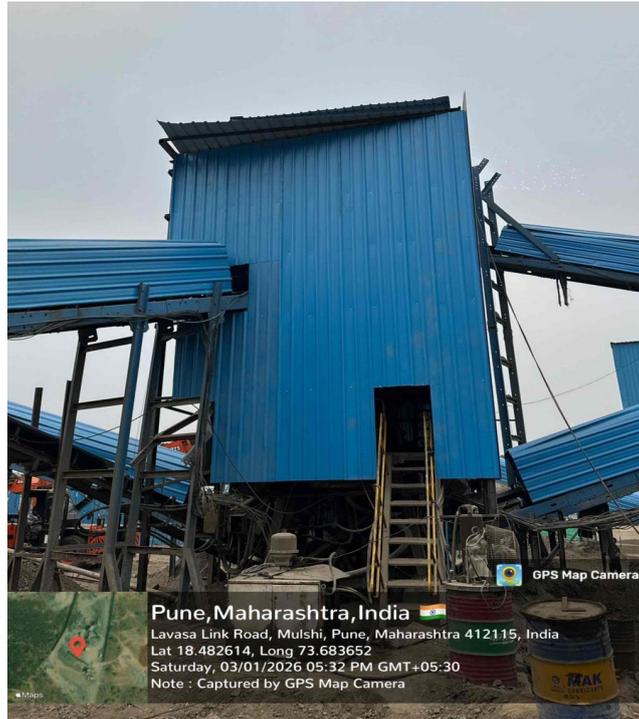


ANNEXURE-III



JAW CRUSHER COVERED AND MIST FOGGER FOR DUST SUPPRESSION PROVIDED

## ANNEXURE-IV,V



CONE CRUSHER COVERD



MIST FOGGER PROVIDED AT CONE CRUSHER

ANNEXURE-VI,VII



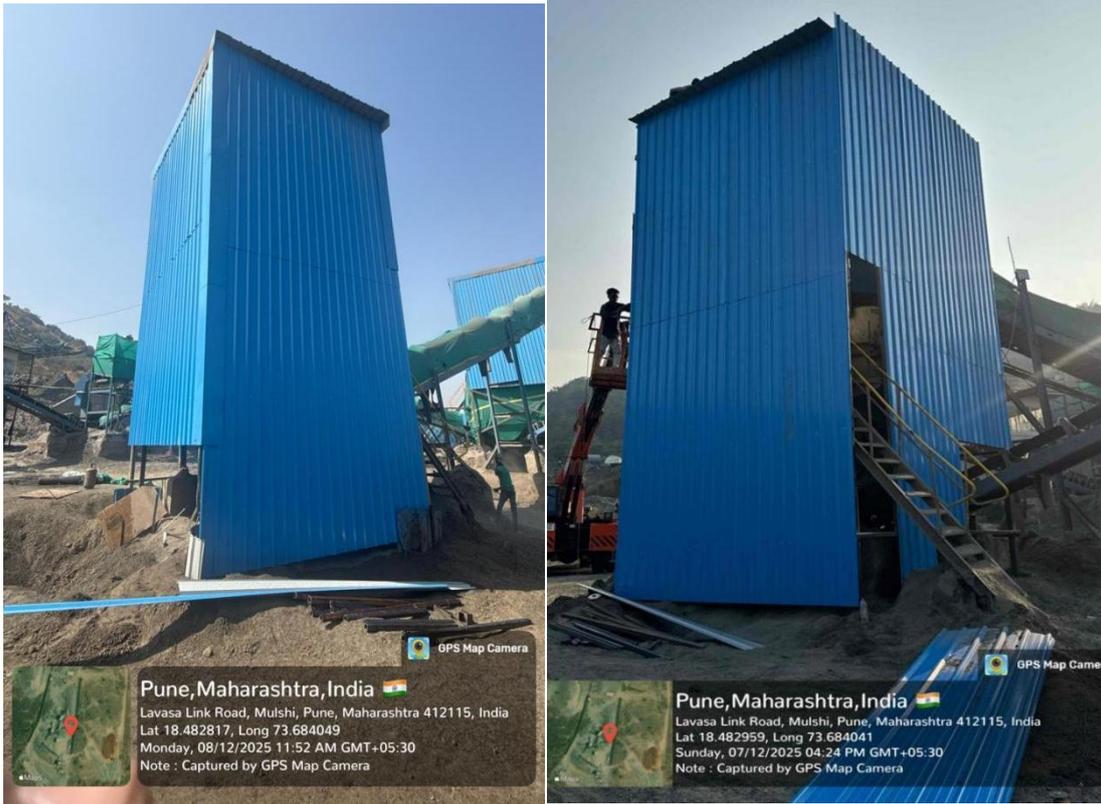
SCREEN NO - 1 AND 2

ANNEXURE-VIII,IX



WATER MIST SPRINKER AT BOTH SCREEN INLET/OUTLET

## ANNEXURE-X



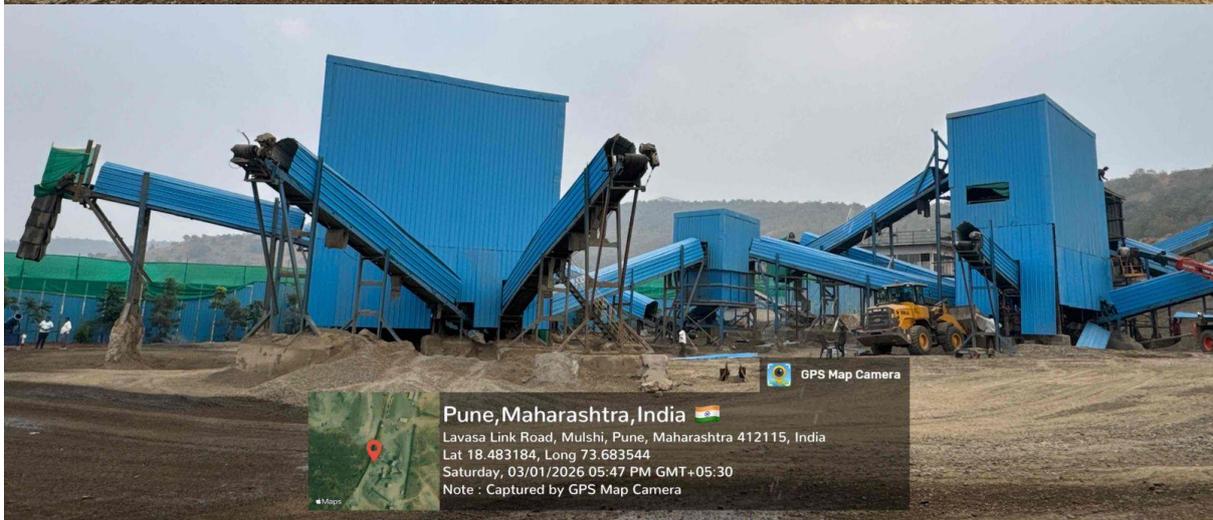
VERTICLE SHAFT IMPACTOR COVERD WITH TIN SHEET

ANNEXURE XI



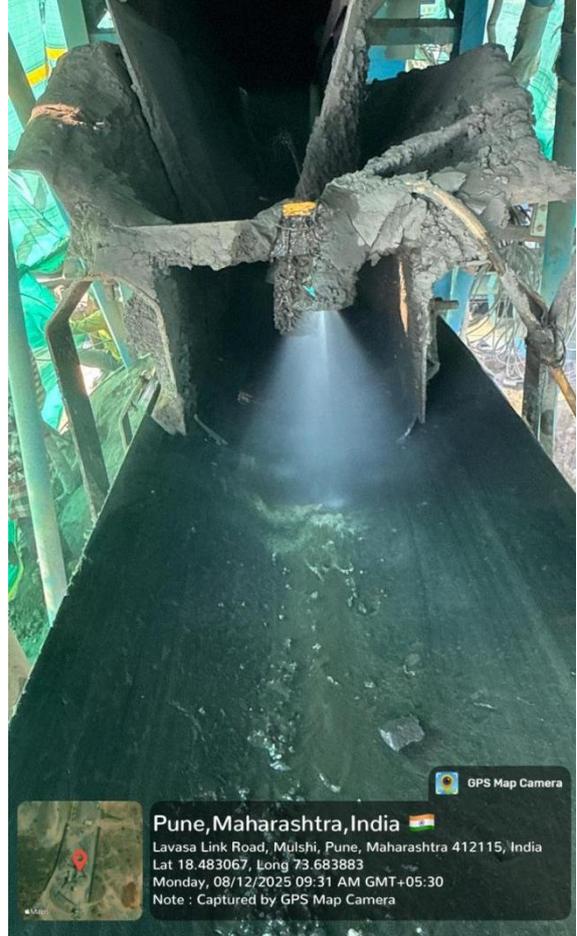
MIST FOGGER PROVIDED AT VERTICLE SHAFT IMPACTOR

ANNEXUTE-XI



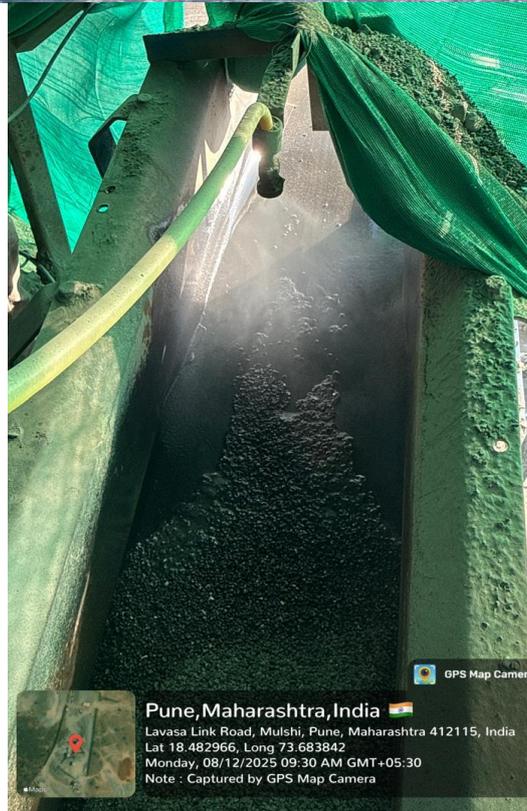
**ALL COVEYOR BELTS COVERED WITH TIN SHEETS**

**ANNEXURE-XII**



WATER SPRINKLING SYSTEM AT CONVEYOR BELT

ANNEXURE-XIII



WATER SPRINKLING SYSTEM AT CONVEYOR BELT

ANNEXURE-XIII



FLEXIBLE CHUTE AT CRUSH SAND DISCHARGE POINT

## ANNEXURE-XIV



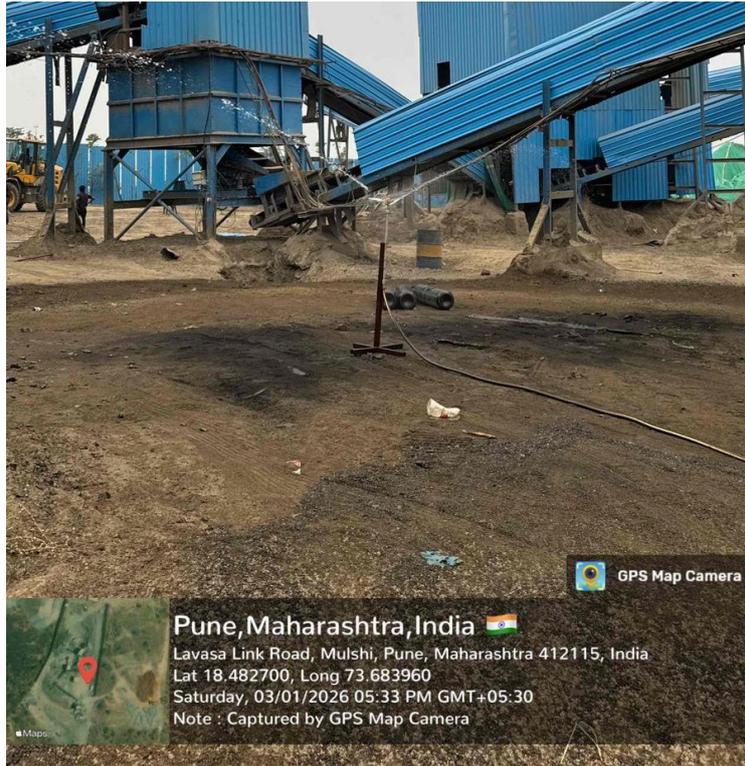
**WIND BREAKING WALL**  
**ANNEXURE-XV**



INTERNAL ROADS ARE METTALLED

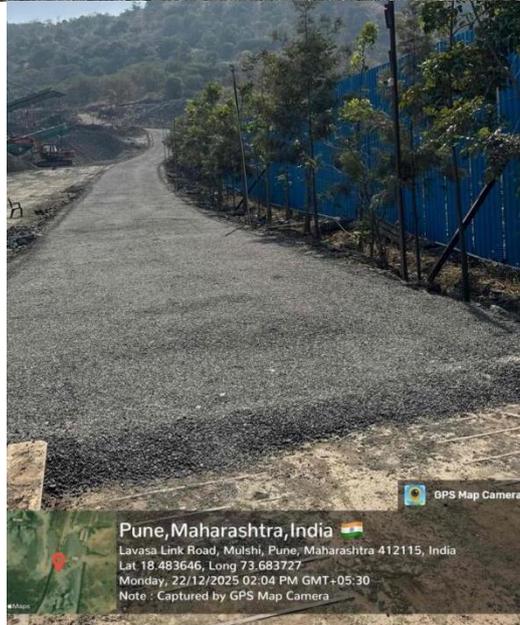
# ANNEXURE-XVI





## ANNEXURE-XVII

PROVIDED ROTATING SPRINKERS FOR DUST SUPPRESSION WHILE HANDLING LOADING



## TREE PLANTATION

# ANNEXURE-XVIII



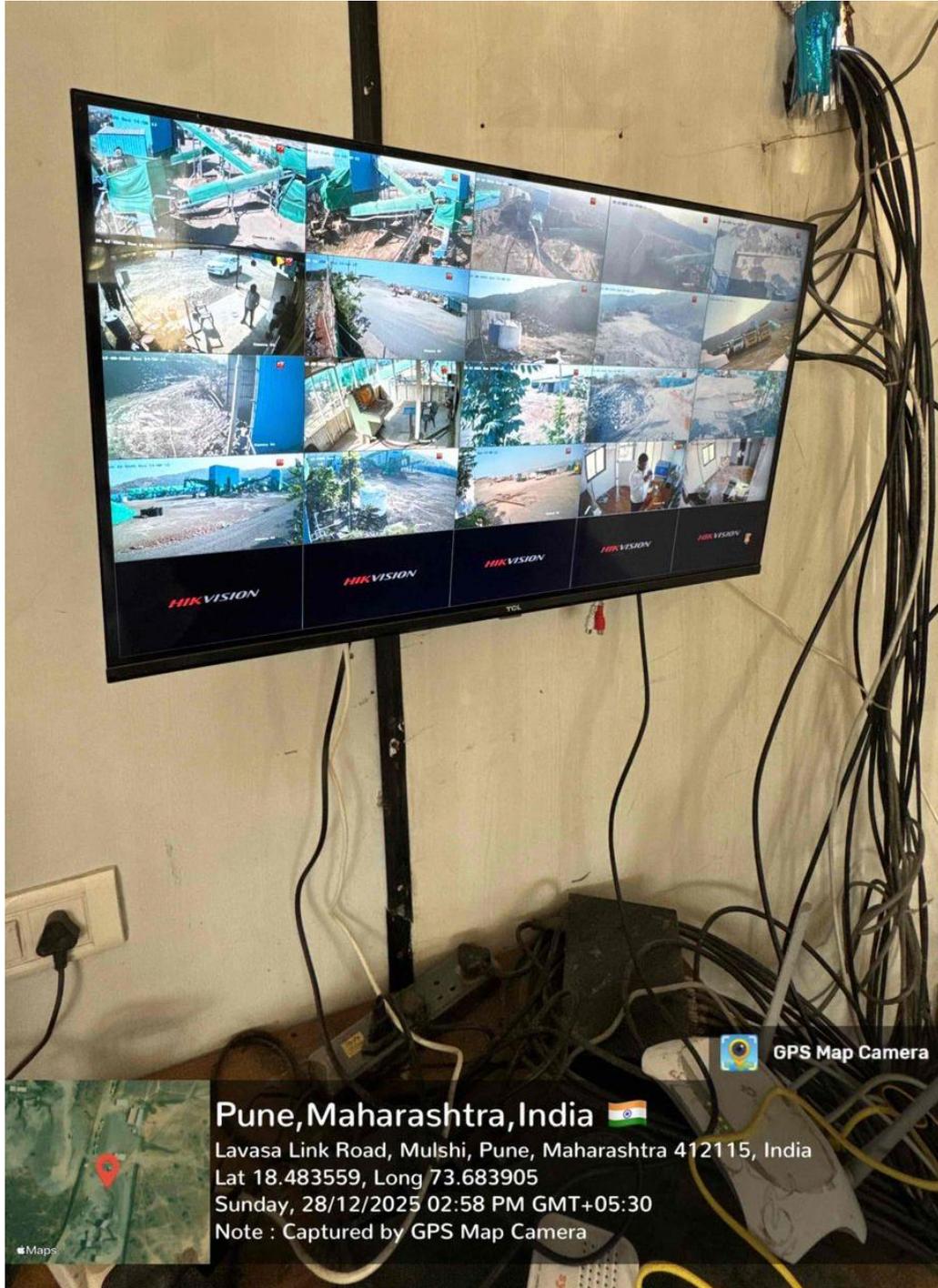
DISPLAY BOARD WITH UNIT AND CTO DETAILS

## ANNEXURE-XIX



COVERED VEHICLE USED FOR TRANSPORTATION

## ANNEXURE-XX



CCTV CAMERA INSTALLATION COVERING ENTIRE PREMISES

## ANNEXURE-XXI



Pune, Maharashtra, India 🇮🇳  
Vaidehi Enclave Bungalow, Mulshi, Pune, Maharashtra 412115, India  
Lat 18.483115, Long 73.684050  
Friday, 26/12/2025 02:12 PM GMT+05:30  
Note : Captured by GPS Map Camera

**WATER TANK**

## ANNEXURE XXII



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)  
**Certificate of Exemption for Ground Water Withdrawal**

Project Name:	M/s. Abhay Stone Metal						
Project Address:	Gat No. 471/1, Mukaiwadi, Pirangut,, Tal - Mulshi						
Village:	Mukaiwadi			Block:	Mulshi		
District:	Pune			State:	Maharashtra		
Pin Code:							
Communication Address:	Abhay Stone Metal, Gat No. 471/1, Mukaiwadi, Pirangut, Tal - Mulshi, Mulshi, Pune, Maharashtra - 412115						
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001						
1. Application No.:	21-4/10843/MH/IND/2024			2. Category:	Safe		
				(GWRE 2023)			
3. Project Status:	New Project			4. Valid From	09/01/2024		
5. Ground Water Abstraction Permitted:							
	Fresh Water		Saline Water		Dewatering		Total
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day m <sup>3</sup> /year
	8.00						

This is to certify that as per information furnished by the applicant, M/s M/S. ABHAY STONE METAL comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार मैसर्स. सुभ्य और सयु प्रदान केली के अंतर्गत आता है और इसमें 10 म<sup>3</sup>/दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 के S.O. 3289 (E) के अनुसार, भारत में भूजल निष्कासन को विनियमित और नियंत्रित करने के लिए दिनांक 2020 सूचना और सयु प्रदान की 10 म<sup>3</sup>/दिन से कम भूजल खींचने वाले को छूट दी गई है।

फर्म को NOC लेने से छूट दी गई है। फर्म सभी भूजल निष्कासन संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करनी और लॉगबुक बनाए रखनी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(E) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

CGWA NOC

ANNEXURE-XXIII



WATER SPRINKERS PROPVIDED FOR REGULAR WETTING ROAD

## ANNEXURE-XXII



## WATER FOGGERS FOR DUST SUPPRESSION



CAAQMS HITECH ONLIE TECHNOLOGY CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION.

T.C